

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.1703/2016

Friday, this the 13<sup>th</sup> day of May 2016

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

Vijay Laxmi Sharma  
Designation Asstt. Nursing Superintendent  
w/o late Mr. Pravesh Kumar Sharma  
Age 60 years  
r/o Flat No.432, Delhi Apartments  
Dwarka, Sector 22, Plot No.15-  
Delhi-77

(Mr. Uday Seth and Ms. Puja Dewan, Advocates)

..Applicant

Versus

1. Govt. of NCT of Delhi through  
Chief Secretary  
Delhi Secretariat  
IP Estate, New Delhi-2
2. Secretary (H&FW)  
Department of Health and Family Welfare  
GNCT of Delhi, 9<sup>th</sup> Level, A Wing  
Delhi Secretariat, IP Estate-2
3. Secretary, Finance  
GNCT of Delhi, 4<sup>th</sup> Level, A-Wing  
Delhi Secretariat  
IP Estate, Delhi-2
4. Secretary, Ministry of Personnel  
Public Grievance & Pension  
Department of Personnel & Training  
Govt. of India
5. Medical Superintendent  
LNJP Hospital  
2, Near Delhi Gate  
Jawaharlal Nehru Marg  
New Delhi-2

..Respondents

## **O R D E R (ORAL)**

### **Mrs. Jasmine Ahmed:**

Heard the learned counsel for applicant. He states that the applicant, who has already superannuated from service, was entitled to 3<sup>rd</sup> Modified Career Progression Scheme (MACP) w.e.f. 02.08.2010. It is the contention of the applicant that while extending the benefit of 3<sup>rd</sup> MACP, she has not been granted the next immediate higher Grade Pay of `6600/-. In this regard, the applicant has preferred representation dated 10.07.2013 (Annexure A-3) followed by reminder sent in the month of May 2014 (Annexure A-4), but the respondents have not taken any decision on the aforementioned representations.

2. At this stage, the applicant states that she will be happy and satisfied if a direction is given by this Tribunal to decide the aforementioned representations and grant her the benefit.

3. Accordingly, the O.A. is disposed of at the admission stage itself with direction to the respondents to decide the pending representations of the applicant by way of reasoned and speaking order, within a period of six weeks from the date of receipt of a certified copy of this Order. It is made clear that nothing has been commented on the merits of the matter. No costs.

**( P.K. Basu )**  
**Member (A)**

**May 13, 2016**  
/sunil/

**( Jasmine Ahmed )**  
**Member (J)**